

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
SINGLE MEMBER APPEAL BRANCH

Appeal No. C/694 /2010 C / STAY/3960/2010&C /COD/532/2010 AND
C/26 /2011-SM[BR] C / STAY / 130 / 2011-SM[BR]

Date 02/11/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SHRI SAYYED EZAZ
PROP M/S INDIAN TRADING CO, C.11/5, NAYA PAN
DARIBA, CHETGANJ, VARANASI.
SHRI SAYYED EZAZ

Appellant

Vs
Respondent

C.C. LUCKNOW

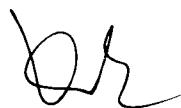
am directed to transmit herewith a certified copy of **Final order No.743-744/2011-SM[BR]&S/703-704/2011 &S/181/2011DT.7.10.**
passed by the Tribunal under **Section 129, (B) of the Customs Act,1962 & Financial Act 1994 relating to Service Tax**


Assistant Registrar
(SM Appeal Branch)

Copy to :

1. Respondent
C.C. LUCKNOW
HALL NO. 3,5TH AND 11TH
FLOOR, KENDRIYA BHAWAN,
SECTOR -H, ALIGANH, LUCKNOW
226024.
2. Adv. / Consult
MR.BIPIN GARG
B-1/1289,A-VASANT KUNJ, NEW DELHI
3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate. New
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32. New Rohtak Road, New Delhi -
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road,
Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd. LAW House.1-8.Sector - 10. Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road,
Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file

[2] **SHRI HANUMAN MAL DAGA PROP,**
M/S DAGA PRODUCT C.9/293, HABIBPURA, CHETGANJ, VARANASI.


Assistant Registrar
(SM Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
West Block No. 2, R.K. Puram,
NEW DELHI**

COURT-II

**C/Stay/3960/2010 & C/COD/532/10 in
Customs appeal No. 694/2010-SM
and C/Stay/130/11 in C/26 of 2011-SM**

Date of hearing/decision: 7th October, 2011

1. Shri Sayyed Ezad,
2. Shri Hanuman Mal Daga

Appellant

Versus

CC~~1~~, Lucknow

Respondent

Presence:

Shri Bipin Garag, Advocate for the appellant;
Mrs. R. Jagdev, SDR for the Revenue

Coram: Hon'ble Shri D.N. Panda, Judicial Member;

FINAL ORDER NO. 743-744/2011 SM (Br)
STAY ORDER NO. 703-704/2011 DATED

Per D.N. PANDA:

M-181/2011 SM (Br)

For the difficulty expressed in Para 2 & 3 of Misc. application (COD) No. 532/2010 delay is condoned and appeal is admitted.

2. The appellant in appeal No. 694/10 has paid penalty of Rs. 8000/- and the appellant in appeal No. 26/2011 has also paid similar penalty under Section 112 of the Customs Act, 1962. Looking into the evidences gathered in the course of investigation and the smallness of demand involved both the

appeals are dismissed. Accordingly, stay applications are also dismissed.

(Dictated & pronounced in the Open Court.)

(D.N. PANDA)
JUDICIAL MEMBER

RK